

रेलवे बोर्ड ने यह भी आश्वासन दिया है कि बिहार के लिए चारे की अधिकारिक मात्रा की यथाशीघ्र लदाई के लिए प्रत्येक संभव सुविधा प्रवाप्त की जायेगी। उत्तरी रेलवे भी बिहार के लिए चारे की लदाई और अधिक बढ़ा रही है।

सहरसा, उत्तरी मुंगेर, उत्तरी भागलपुर तथा पूर्णिया जिले जैसे विशिष्ट क्षेत्रों को भेजी गई चारे की बैगनों की संख्या के सम्बन्ध में कोई जानकारी उपलब्ध नहीं है। यह जानकारी एकत्र की जा रही है और यथासमय सभा-पटल पर रख दी जायेगी।

(ड) प्रश्न ही नहीं होना।

बिहार में बैलों की खरीद के लिए
किसानों को ऋण

200. श्री ज्ञानेश्वर प्रसाद यादव : क्या कृषि मन्त्री यह बताने की कृपा करेंगे कि :

(क) क्या बिहार में चारे की कमी के कारण छोटे तथा मध्यम दर्जे के किसानों को बैलों की खरीद के लिए कोई विशेष ऋण देने के लिए सरकार का कोई योजना तैयार करने का विचार है ; और

(ख) यदि हां, तो उक्त योजना तथा ऋण देने की प्रणाली की मुख्य बातें क्या हैं ?

कृषि मन्त्रालय में राज्य मन्त्री (श्री अण्णा-साहिब पी० शिन्दे) : (क) और (ख). केन्द्रीय सरकार ने ऐसी कोई योजना नहीं बनाई है।

CORRECTION OF ANSWER TO UN-STARRED QUESTION NO. 5959 DATED 26.7.1971 RE WORK-LOAD OF C.P.W.D. ELECTRICAL DIVISION OF DELHI ADMINISTRATION

THE MINISTER OF STATE IN THE MINISTRY OF WORKS AND HOUSING (SHRI I. K. GUJRAL) : In answer to part (b) of Unstarred Question No. 5959 by Dr. Ranen Sen, M. P. answered on the

26th July, 1971, it was stated that the Air-conditioning works are being looked after by the Air-conditioning Division No. III, Central P. W. D. On verification it has come to light that the Air-conditioning works are being looked after by the Air-conditioning Division No. II of the C. P. W. D. Consequently, the answer to part (b) of the Question should be amended as follows :—

The workload during 1970-71 was Rs. 17.82 lakhs. The Air-conditioning works are, however, being looked after by the Air-conditioning Division No. II, C. P. W. D.

I regret the error which crept in the answer given previously.

12 hrs.

RE : MOTION FOR ADJOURNMENT
PROCEDURE

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I am required to raise something which is coming immediately after the question hour. This is an adjournment motion, notice of which I had already given.....

MR. SPEAKER : We have a call attention notice to dispose of.

SHRI JYOTIRMOY BOSU : I will read out the relevant rule, 60(1) :

'The Speaker, if he gives consent under rule 56, and holds that the matter proposed to be discussed is in order, shall, after the questions and before the list of business is entered upon, call the member concerned who shall rise in his place and ask for leave to move the adjournment of the House'.

I have given notice of an adjournment motion covering a subject which involves every person in West Bengal, that is, the unleashing of violence by the fascist hordes of Srimati Indira Gandhi..... (Interruptions).

SHRI PRIYA RANJAN DAS MÜNISI (Calcutta South) : On a point of order.

SHRI JYOTIRMOY BOSU : When I have not been told that my motion has not